

राष्ट्रीय हरित अधिकरण / **National Green Tribunal**
प्रधान न्यायपीठ / **Principal Bench**
फरीदकोट हाउस, कॉपरनिकस मार्ग / **Faridkot House, Copernicus Marg**
नई दिल्ली / **New Delhi – 110001**

CIRCULAR

NGT/PB/RG/2020/12

Dated : 31 March, 2020

Sub : Contribution to “Prime Minister's Citizen Assistance and Relief in Emergency Situations Fund (PM-CARES Fund)” – reg.

There is an extraordinary situation faced by the world on account of spread of Corona pandemic (COVID-19). Steps are being taken by the Government of India to contain the spread of deadly virus which has tendency to pose serious health and economic crisis. To tackle with the situation of emergency or distress and to provide relief to those adversely affected, the Government has set up “Prime Minister's Citizen Assistance and Relief in Emergency Situations Fund (PM-CARES Fund)” with following details :-

Name of the Account	:	PM CARES
Account Number	:	2121PM20202
IFSC	:	SBIN0000691
SWIFT Code	:	SBININBB104
Bank	:	State Bank of India, New Delhi Main Branch
UPI ID	:	pmcares@sbi
Further details	:	www.pmindia.gov.in

Hon'ble the Chairperson, NGT has decided to contribute a sum of Rs. 50,000/- to the said Fund and has desired that all the Hon'ble Members of NGT as well as the Officers/Officials of Registry / Staff should come forward and generously contribute voluntarily towards the said cause.

I am directed to convey that to facilitate the contribution from NGT staff, following arrangement has been made so that contribution is deducted from the salary itself:

All Gazetted Officers	-	3 days' salary
All non-Gazetted employee	-	2 days' salary
All Group-C non-clerical employees	-	1 day's salary

It is clarified that the contribution is on voluntary basis. If any Officer/Official does not wish to contribute, he/she may intimate the DDO, NGT, through email on ao.ngt@nic.in or rajeshsachdeva15@yahoo.com invariably mentioning his/her name and designation, latest by **10.00 AM** on **15.4.2020** positively. Non-receipt of email by the indicated date shall be taken as their consent to donate, as above. It may be noted that the said contribution can always be over and above what has been suggested above. The contribution is exempted under Section 80G of the Income Tax Act.

Sd/- x x x x
(Ashu Garg)
Registrar General

Copy to:-

1. PPS to Hon'ble the Chairperson, NGT.
2. PA to all Hon'ble Members, NGT.
3. PS to Registrar General.
4. Registrars, all Benches of NGT, with request to ensure that the circular is brought to the notice of entire staff of the respective Benches.
5. Deputy Registrar/Assistant Registrars of all Benches.
6. All Branches/Sections In-charge, Principal Bench, who shall ensure that the circular is brought to the notice of entire staff of the Principal Bench.
7. DDO, NGT (Deputy Controller of Accounts), for necessary action.
8. NGT Bar Association.
9. Concern file / Guard file.